## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 31st DAY OF MARCH, 1987

Present : Fion ble Shri Ch.Ramakrishna Rao MEMBER()

Hon ble Shri L.H.A.Reco

MEMPER(A)

## APPLICATION No. 1914/8;(F)

Smt.Navida Akthar, Junior Clerk, No.169, 9th Cross, Shivaji Road, N.R.Mohalla, Mysore - 7.

APPLICANT

( Shri Dr. Nagaraj

Advocate )

V.

The Walfare Commissioner,
Ministry of Labour,
Welfare Organisation, Bangalore Region,
No.75, Millers Road,
Bangalore - 52.

RESPONDENT

( Shri M.V. Rao

... Advocate )

This application has come up before the court today.

Hon'ble Shri Ch.hamakrishna Rao, Member() made the following:

### DRDER

The applicant in this application was appointed as a Junior Clerk(JC) in the office of the welfare Commissioner(61) on a purely temporary and ad hoc basis in several spells ranging from 4.17.78 to 31.12.80. From 1.1.1981 she was appointed on balance yearly basis until her services were terminated in and by order dated 21.10.86 (Annexure-H). This order is challenged by the applicant.

2. Dr.M.S.Nagaraj, contends that his client has berved as JC continuously for eight years and the reason given in the case of termination is that she failed to qualify in the Staff Select.

Commission Examination ('SSCE') held on 28/29 July, 1985 is not justified. Sri Nagaraj maintains that the reason assigned in the

order is extremeous for expresention of his client in survival since no such condition was imposed in the orders of appointment is sued from time to time. In the subscription to GPF, material was given benefits like DA, HRA,CCA, subscription to GPF, material leave, leave travel concession facility etc to which Central Government employees appointed on regular basis are normally titled and, as such, the services of his client should not have terminated but continued in service.

- Sri M.V.Rao, learned counsel for the respondent submits that in the orders appointing the applicant as DC, it is clearly stated that the appointment was on a temporary and ad made basis and the services of the applicant were terminated because she had not qualified at the SSCE.
- The appointment order of the applicant as JC did not contain one clause making it obligatory on the applicant to qualify at the SSCE and it was, therefore, otligatory on the part of the appoint authority to have included such a condition in the order of appointment. In our view, the order terminating the services of the applicant is invalid on this ground.
- Sri Rao contends that despite the non-inclusion a term relating to SSCE in the order of appointment, the applicant appeared at the SSCE in 1982 & 1983 but did not qualify.
- are not persuaded to give effect to it since, as already stated, a specific provision in the order of appointment making it obligatory on the part of the at items to qualify at the SSCE is necessaring in the eye of law.



minating the services of the applicant (Annexure—H) and direct

(i) the respondents to reminatate the applicant in service as a within a period of one week from the date of seceipt of this uses the applicant, if not-elready one the ensuing SSCE; and (iii) to regulate the pay and allowances the applicants for the period from the date of termination of service upto the date of remination of the applicants for the date of termination of service upto the date of remination of the known, in accordance with the rules.

8. In the result the application is allowed. No orcas as to costs.

MEMEER()

MEMBER(A) 121. c.ay

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GEPUTY REGISTATIVE ADDITIONAL BENCH

15/1

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

N 10522195

Petition (s) for Special Leave to Appeal (Civil) No. (s)

8416 of 87

(From the Judgment and order dated

31.3.87 CAT, Bangalore in Application No. 1904 of 1986)

of the High Court of

The Walfare Commissioner, Bangalore

Petitioner (a)

Versus

Sat. Navida Akthar (With apple. for ex-parte stay and c/delay in fillingsperiod) (e)

Date:

19.4.95

This/these Petition (s) was/were called on for hearing today.

CORAM :

Hon'ble Mr. Justice

Hon'ble Mr. Justice Hon'ble Mr. Justice

s.C.Agrawal

Sujata V. Manchar

For the petitioner (s)

fr .he respondent (s)

Mr. A.N. Jai Rom, A.S.G.

Mr. C.V.Subba Rao, Adv.

Mr. B. Parthsarthy, Adv.

Mr. P. Parmeswaran, Adv.

UPON hearing counsel the Court made the following ORDER

Delay condoned.

In view of the lapse of the time the question raised in the special leave petition no longer survives so far as the respondent is concerned. The special leave petition is disminant. However, the question raised is left

open.

Court Mester

(Anita Kashyay ) A.R. CUE P.



भारत सरकार श्रम मंत्रालय

GOVERNMENT OF INDIA MINISTRY OF LABOUR

R3

Grams : WELFARE Fax: 080 2267491

कत्याण आयुक्त कार्यालय, श्रम कल्याण संगठन, ७५, बसवेश्वर रोड बेंगलूर-५६० ०५२ Office of the Welfare Commissioner Labour Welfare Organisation For Karnataka, Kerala and Lakshadweep Islands 75, Basaveswara Road Bangalore-560 052

Date:

12-1-96

No.

23(15)/4/84/95

To

Shri Ahmed Ayub Deputy Director, Staff Selection Commission Dr. Ambedkar Veedhi, Bangalore.

Sir,

Sub:- Application No. 1904 of 86 of Smt. Navida Akther before the CAT Bangalore and special leave petition No. 8416 of 87 filed in the Supreme Court, New Delhi against the CAT judgement dt. 31st March, 1987.

-x-

Kindly recall the discussion we had on 4th Jan. 96 in your Chamber.

A copy of the CAT judgement, Bangalore dt. 31st March, 1987 and Supreme Court order dated 19-4-1995 dismissing the special leave petition filed against the above CAT judgement were already handed over to you for your kind apperusal and comments. A copy of Government of India, Ministry of Personnal & A.R. Office Memorandum No. 6/60/84-CS-II dt. 28-2-1985 is also enclosed as desired by you.

The facts of the case regarding the subject matter are enumerated below for your information:-

The applicant S.t. Navida Akthar, Junior Clerk was appointed in this organisation on a purely temporary on adhoc basis from 4-11-78. She was continuing in service by renewing her appointment at a periodical intervals of 45 days/90 days. From 1-1-1981 she was appointed on half-yearly basis until her services were terminated vide this office letter No. C1/PF/NA/85 dt. 21-10-1986 on accountrof her negative results in this special qualifying examination conducted by the Staff Selection Commission in the year 1985.

This order is challenged by the applicant vide application No. 1904 of 85 and pronounced judgement by CAT Bangalore in favour of her. The special leave petition filed by the Ministry of Labour was also rejected by the



Supreme Court as could be seen from the copies of judgement already delivered on 4-1-1996.

Since the Hon'ble Supreme Court have rejected the SLP against CAT judgement dt. 31-3-87 in respect of application No. 1904 of 85 the orders of the Hon'ble CAT Bangalore have become absolute and have to be implemented in letter and spirit. In order to implement the orders of the Tribunal you are requested to arrange a special qualifying examination for considering her regularisation of the services on adhoc basis from the date of her appointment and to regulate the pay & allowances for the period from the date of termination of her services upto the date of reinstatement, as per the direction of the Court.

An early action is requested in the matter.

Yours faithfully,

(DINESH CHANDRA)

Encl : as above



भारत सरकार कमंचारी चयन आयोग कार्मिक तथा प्रशिक्षण विभाग

21 वी मंजिल, विशवेशबरय्या टवर बाक्टर अंबेडकर रोड़, बेंगजूर-560 001 तार-पता: सटासलकाम

Telegraphic Address: STASELCOM

Telephone: 2250215

Telex No.: 8458972 SSC (B) IN

No.

12/1/96-SSG(K T.)

GOVERNMENT OF INDIA STAFF SELECTION COMMISSION DEPARTMENT OF PERSONNEL & TRAINING

21st Floor, Visveshwarayya Tower, Dr. Ambedkar Road, BANGALORE-560001.

दिनांक :

dated, the gand March, 96.

To

Shri. Dinesh Chandra Welfare Com issioner Labour Welfare Organisation Bangalore.

Subject: - Conduct of suclifying exceintaions for regulerisation of carvices of Smt. Navidha Akthar in your department - regarding.

Sir,

With reference to your letter No. 28(15)/4/74/95 dated 12.1.96 on the slove rentioned subject I am to say that as per the Govt. of India, finistry of Personnel & A.R. C.E. quoted by you viz No. 6/60/84-08.11 dated 28.2.85, the special Clarks! Chade Examination for regularisation of services of adhece on lower was conducted as a SFECT/L CASE. It is a greated that no such examination generated at a restrict by the Consistion for the purpose now is it, rejected to conduct such examination in near future. near future.

yours faill.fully,

( AUX II ANTE )

Deputy Director

No. C-18012/9/86-W.I Government of India/Bharat Sarkar Ministry of Labour/Shram Mantralaya



Jaiselmer House, Man Singh Road, New Delhi 110011, dated the 02 Sept. 96.

To

Welfare Commissioner, Bangalore.

Subject:

S.L.P.No.8416/87 between the Welfare Commissioner, Bangalore Vs Smt.Navida Akther, Jr.Clerk in the Hon'ble Supreme Court, New Delhi.

\*\*\* \*\*\* \*\*\*

Sir,

I am direct to refer to your letter No.23(15)/4/A4/95 dated 10-6-96 on the above mentioned subject and to state that the Hon'ble C.A.T. may please be appraised that as per their direction the Staff Selection Commission, Bangalore was requested to conduct qualifying examination for regularisation of services of Smt.Navida Akther. S.S.C. has informed that the Special Clerks Grade Examination for regularisation of services of ad-hoc employees was conducted as a SPECIAL CASE. No such examination is being conducted at present by the Commission for the purpose nor is it proposed to conduct such examination in near future. In view of the facts mentioned above the Hon'ble C.A.T may be requested to give fresh direction in the matter.

Yours faithfully,

(HARI SINCH) Under Secretary

we

# BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Misc. Appln. No. 129 of 1997 in

ADPLICATION NO. 1904 of 1986FF)

APPDICANT(S) :

Smt. Navida Akthar,

V/s ..

RESPONDEN TS

: The Welfare Commissioner, Mpo. Labour,

Bangalore.

To.

Dr.M.S.Nagaraja, Advocate, Second Floor, First Cross, Sujatha Complex, No.11, Gandhinagar, Bangalore-9.

2. Sri.K.N.Chandrasekhar, Addl.Central Govt.Standing Counsel, No. 708, 73rd Cross, Rajajinagar, Bangalore-10.

Subject:- Forwarding of copies of the Orders passed by Central Administrative Tribunal, Bangalore-38.

A cory of the Order/Stay Order/Interim Order, passed by this Tribunal in the above stated applicatio(s) is enclosed for information and further necessary action. The Order was pronounced on 26-03-1997.

188 mod 100/64

Deputy Registrar Judicial Branches.

OR

### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Date

A.No 1904/86(F) Order Sheet (contd) Orders of Tribunal Office Notes Date KR(MA)/GRR(MD) 26.3.97 Heard Shri K.N. Chandrashakar, counsel for the respondents who had filed M.A.129/97. After seeing the records, we find that the department has opensored the name of the applicant to the Staff Selection Commission for examination. It amounts complying with the orders passed. If the exeminations GANGALO are not conducted as intimated by the department, it is for the applicant to seek what is available to her. Hence, we see no reason to entertain the M.A. Hence, the M.A. is dismissed. MEMBER (3) MEMBER (A) TRUE COPY

> Secti ientral Administrative Tribunal

Bangalore Banch

Bangatore: